



CWP-225-2024

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**IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH**

CWP-PIL-225-2024

Date of decision : 29.10.2024

Sunpreet Singh

.....Petitioner

Versus

Union of India and others

.....Respondents

CORAM: HON'BLE MR. JUSTICE SHEEL NAGU, CHIEF JUSTICE
HON'BLE MR. JUSTICE ANIL KSHETARPAL

Present: Mr. Sunpreet Singh – Petitioner in person.

Mr. S.P. Jain, Addl. Solicitor General of India, with
Mr. Rajiv Sharma, Senior Panel Counsel, UOI.

Mr. Sunish Bindlish, Advocate,
for respondent No.3 – FCI.

Mr. Gurminder Singh, Advocate General, Punjab, with
Mr. M.S. Longia, Addl. Advocate General, Punjab,
Mr. Saurav Khurana, Addl. Advocate General, Punjab, and
Mr. Anurag Chopra, Addl. Advocate General, Punjab.

Mr. Gaurav Aggarwal, Advocate,
for the applicant in CM-152-CWPIL-2024.

SHEEL NAGU, CHIEF JUSTICE (Oral)

CM-152-CWPIL-2024

This application has been filed by President of Arhtia
(commission agent) Association, Kotkapura, seeking permission to intervene
as respondent No.5 in the present PIL.

After arguing for a while, learned counsel for the applicant prays
for withdrawal of the application.

Accordingly, the application stands dismissed as withdrawn.



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1. Mr. Satya Pal Jain, learned Additional Solicitor General of India, appearing for the Central Government, has assured that the periodical meetings on regular basis would be held between the competent authorities of the Central Government and the State Government, and all efforts would be made to resolve the dynamic situation which has arisen in the State of Punjab, as regards procurement of paddy and movement of rice outside the State of Punjab.

2. This Court is of the considered view that the issue raised herein relates more to market forces and is dependent upon various variable factors, which change every day and essentially relates to policy decisions between Central Government and the State Government.

3. We hope and expect that the Central Government as well as the State Government will sit on the same table and resolve the dispute as expeditiously as possible.

4. With the aforesaid observations, the petition stands disposed of.

(SHEEL NAGU)
CHIEF JUSTICE

(ANIL KSHETARPAL)
JUDGE

October 29, 2024

narotam

Whether speaking/reasoned	Yes/No
Whether reportable	Yes/No